

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 582
TO BE ANSWERED ON 23.07.2026**

SAFETY IN INDUSTRIAL ESTABLISHMENTS

582. DR. M. DHANAPAL:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has reviewed the compliance of occupational safety standards in hazardous industrial establishments in Tiruvallur district, Tamil Nadu following the recent ammonia gas leak that caused fatalities and injuries among migrant workers;**
- (b) the details of inspections, prosecutions and penalties initiated by Government against industries handling hazardous substances;**
- (c) whether periodic third-party safety audits, emergency evacuation drills, and multilingual safety training are proposed for hazardous industries;**
- (d) the details of compensation and rehabilitation provided to the affected workers and their families; and**
- (e) the details of steps proposed to strengthen industrial safety enforcement and employer accountability?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a): As per the information received from State Government of Tamil Nadu, an ammonia gas leakage was occurred in a sea food industry in Tiruvallur district on 21st June 2026. The State Government has constituted a Joint Committee to conduct enquiry about the accident. The Joint Committee has recommended safety measure for adoption in industries handling ammonia and other hazardous gases to prevent recurrence of such accidents in future.

(b): The details of inspections, prosecutions and penalties initiated by the Government of Tamil Nadu against industries handling hazardous substances are as under:

Contd..2/-

Details	2025-26	2026-27*
No. of inspections conducted	1037	186
No. of show cause notice issued	371	78
No. of Prohibition Orders issued u/s 40 (2) of Factories Act 1948**	10	4
No of cases filed	515	96
No. of cases convicted	155	24
Fine amount	Rs.55. 38 lakhs	Rs. 9.75 lakhs

*** Till 15.07.2026**

**** Subsumed in OSH & WC Code 2020.**

(c) to (e): Government of Tamil Nadu is conducting External Safety Audit in hazardous factories in terms of Manufacture, Storage and Import of Hazardous Chemical Rules, 1989. Further, Government of Tamil Nadu has provided a compensation of Rs. 2.00 lakhs to the families of each of the deceased workers from Chief Minister's Relief Fund. The State has also taken necessary action to provide compensation under Employee's Compensation Act 1923 (now subsumed in Code on Social Security 2020). The State Government has issued instructions to the officials to ensure that workers are not permitted to stay inside the factory premises where hazardous chemicals are handled or stored. Show cause notices are issued for serious violation observed during inspections. Orders have been issued to the Factory managements to relocate the workers accommodated inside the factory premises to a safe alternative location.
